

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2016

Subject : Petition seeking adjudication of dispute between Petitioners i.e. BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC Limited.

Date of hearing : **30.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : BRPL & BYPL

Respondents : NTPC Limited

Parties present : Shri Vishal Anand, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL
Shri Anupam Varma, Advocate, BRPL
Shri Abhishek Shrivastav, BYPL
Shri Sunil Kakkar, BYPL
Shri Haridas Maity, BYPL
Shri Nishant Grover, BYPL
Shri Kanishk, BRPL
Shri, Sitesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Rajnikant Gupta, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed *inter-alia* seeking direction to NTPC to refund excess amount for the period 2014-15 and 2015-16 and raise bills for future strictly in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 and order dated 19.2.2016 in Petition No. 33/MP/2016. Learned counsel for the petitioner further submitted that Tata Power Distribution Company Limited has also filed similar Petition No. 311/MP/2016 and requested to club both the petitions for hearing. Learned counsel for the respondent had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission admitted the petition and directed to issue notice to the respondent.



3. The Commission directed the petitioner to serve copy of the petition on the respondent, by 8.7.2016. The respondent was directed to file its reply, on affidavit, by 29.7.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 12.8.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition and Petition No. 311/MP/2015 shall be listed for hearing on 18.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

